

COURT-I

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

I.A. No. 344 of 2013 in
DFR No. 2204 of 2013

Dated : 24th October, 2013

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member

The Electricity Deptt. Andaman & Nicobar Islands Appellant(s)

Versus

M/s.S uryachakra Power Corporation Ltd. & Anr. Respondent(s)

Counsel for the Appellant(s) : Mr.Rakesh Khanna, ASG
Ms. Ruchi Sindhwani
Ms. Megha B
Counsel for the Respondent(s): Mr. Varun Pathak
Mr. Anish Garg for JERC

ORDER

I.A. No. 344 of 2013
(Appl. for condnoation of delay)

This is an Application to condone the delay of 47 days in filing the Appeal as against the main Order dated 03.07.2013.

It is seen that after the pronouncement of the Order by the Commission, the Appellant has filed the Review and the same has been dismissed on 23.09.2013 and thereafter the Appeal has been prepared and filed on 08.10.2013.

We have heard the learned counsel for the Applicant as well as the learned counsel for the Respondents. Since we find that there is sufficient cause to condone the delay, the delay is condoned.

The Registry is directed to number the Appeal and post the matter for Admission on 25.10.2013.

(Rakesh Nath)
Technical Member
ts/pg

(Justice M. Karpaga Vinayagam)
Chairperson